

ITEM NO.52

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 14842/2023

(Arising out of impugned final judgment and order dated 06-09-2023 in CRLA No. 1583/2016 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

INDRA KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.236257/2023-EXEMPTION FROM FILING O.T.)

Date : 11-12-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Udayaditya Banerjee, Adv.
Ms. Shreya Bhojnagarwala, Adv.
Ms. Shubhangi Pandey, Adv.

For Respondent(s) Ms. Vanshaja Shukla, AOR
Mr. Rishad Murtaza, Adv.
Ms. Ankeeta Appanna, Adv.
Ms. Madura Chitnis, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The occurrence is not in dispute and the only issue for consideration is as to whether the case at hand would come under the purview of Section 302 or 304(1) of the IPC.

Issue notice.

Ms. Vanshaja Shukla, learned counsel appearing on caveat, accepts notice on behalf of respondent and seeks time to file counter affidavit.

Let the counter affidavit be filed in four weeks.

Rejoinder affidavit, if any, be filed in two weeks thereafter.

Registry is directed to call for the records from the Courts below.

List in the 2nd week of March, 2024.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)